

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.301
New IA-1613/2022, 1674/22, IA-82/2022 in
IB-1348 /ND/2019

IN THE MATTER OF:

Nisus Finance & Investment Managers LLP & Anr
Vs
Earthcon Universal Infratech (P) Ltd

..FINANCIAL CREDITOR
..RESPONDENT

SECTION

U/s 9 IBC, 2016

Order delivered on 13.4.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA-1613/2022 :

This is an Application seeking extension of CIRP by 90 days. Mr. Rishabh Jain, Counsel for the Resolution Professional is present. He is directed to file one page Note during the course of the day.

Subject to the above, order is **reserved**.

New IA-1674/2022 :

Mr. Rishabh Jain, Counsel appearing for the Resolution Professional accepts notice and seeks a week's time to file reply affidavit. Time prayed for is granted.

List the matter on 27.4.2022 along with main matter.

Court

Rishabh

New IA-82/2022 :

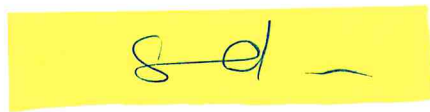
This is an Application filed under Section 60 (5) of the I&B Code, 2016 read with Rule 11 of the NCLT Rules, 2016 for seeking permanent stay of electricity disconnection notice issued by the respondents.

The Resolution Professional is directed to file the statement of funds received by him and as to how he utilized the funds within a week.

List the matter on 27.4.2022 along with the main matter.



**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**



**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Surjit Court-III
13.4.2022
IB-1348 /ND/2019